

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K.

Notification

Jammu, the 10th of January, 2025.

S.O.- 11. In exercise of the powers conferred under the sub-session (2) of section 176 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby make the following rules, namely:-

1. Short title and commencement:

- i. These rules may be called the Procedure for investigation to be followed by an officer in charge of Police Station, Rules, 2025.
- ii. These rules shall come into force from the date of publication in the official Gazette.

2. Definitions:

- i. In these rules, unless the context otherwise requires:-
 - (a) **“Investigation”** means the investigation as defined under clause (1) of sub-section (1) of section 2 of the Bharatiya Nagarik Sanhita, 2023;
 - (b) **“Offence”** means the offence as defined under clause (q) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
 - (c) **“Officer in charge of a Police Station”** means the officer in charge as defined under clause (r) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
 - (d) **“Police Station”** means the place as defined under clause (u) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023;
 - (e) **“Sanhita”** means the Bharatiya Nagarik Suraksha Sanhita, 2023;
- ii. The words and expressions used in these Rules shall have the same meaning as assigned to them in the Bharatiya Nagarika Suraksha Sanhita, 2023;

3. Daily Diary Report:

- i. Daily Diary Report shall be maintained by the officer in charge of the Police Station, in respect of the offences, wherein he/she deems it necessary not to proceed to the spot in person or through subordinate officer, to investigate the case as provided under clauses (a) of sub-section (1) of section 176 of this Sanhita or in

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cases, where it appears to the officer in charge of the Police Station that there is no sufficient ground for entering into an investigation as per the circumstances covered under clause (b) of sub section (1) of section 176 of the Sanhita.

- ii. The report mentioned in clause (i) shall be maintained on CCTNS (Crime and Criminal Tracking Networks and Systems) and shall contain the details as given in Annexure "A" and forwarded to the Magistrate fortnightly without fail.
4. In case the Officer in charge of the police station has reasons to believe that there is no sufficient ground for entering on an investigation, then he/she shall follow the procedure as provided under section 176 and shall also inform the same, along with reasons, to the informant without delay either through electronic mode i.e mobile phone, Social Media apps (including Whatsapp), SMS (Short Message Service), Landline Phone, email or through physical mode. Mode of information shall be entered in the report as stated in rule 3.

By order of Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

Copy to the:

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.
9. Private Secretary to Chief Secretary.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Monish Kumar)JKAS

Under Secretary to the Government

Annexure-A

- Name of informant
- Contact details of informant (Phone number/email/etc.)
- Present & Permanent Address of informant
- Brief of information
- Reason(s) for not proceeding to investigate
- Whether informant notified
- Mode of information.

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10/01/2025